## BENCH-II

## NATIONAL COMPANY LAW TRIBUNAL **KOLKATA BENCH** KOLKATA

CP(IB) No.354/KB/2017

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 31st July, 2017, 10.30 A.M.

Name of the Company Under Section		Fortune Ispat (P) Ltd		
		9 IBC		
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date
	Swatahup Be Arishek Juli	or, Adrocate for	for operational and	How Shruhek Julia Liter Story

Nuper Jain Goopendat Project upadla Region upadhyay

31.07.2017 - C.P. (IB) No. 354 / KB / 2017 - Fortune Ispat Pvt. Ltd.

<u>ORDER</u>

Ld. Lawyer on behalf of the Operational Creditor as well as Corporate

Debtor are present.

The Ld. Lawyer representing the Corporate Debtor submitted that he would

file vakalatnama in course 7th day.

On perusal of the record, it is found that the petition was filed on 05.06.2017

under defect but then even the said petition is registered and no notice was

given to the Petitioner / Operational Creditor from the registry to rectify the

defects as such Operational Creditor could not rectify the same and the

matter is listed for hearing. The said defect came to the knowledge of the

Operational Creditor only today as such he prayed for short time to rectify

the defects as also Provision of the I.B.C. provide 7 days time to rectify the

defects on coming to the knowledge.

Order is fixed on 07.08.2017.

(MANORAMA KUMARI) MEMBER (J)